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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1175 of 1993

DATE OF JUDGMENT: 28th September, 1993

BETWEEN:

1. BVSSV Narasimham
2. GR Prabhakara Rao
3. T.Ravi Prakasa Rao
4. RVV Subba Rao
5. G. Trinadha Rao
6. T. Prasada Rao

Applicants

AND

1. The Telecom District Manager,
Telecom District,
Lalithanagar,
Visakhapatnam-530050.
2. The Telecom District Manager,
Telecom District,
Vizianagaram-531002.
3. The Director General,
Dept. of Telecom,
New Delhi.

Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.))

The six applicants in this OA were working as
Technicians in Visakhapatnam Telecom District. In the year

contd....

the departmental examination. Prior to appointment to higher cadre, the applicants underwent ~~xxxxxxxxxx~~ Phone Inspector (Theoretical) training in CTTC, Kakinada from 25.6.1990 to 24.12.1990. They also underwent the field training (practical training) from 25.12.1990 to 24.2.1991 at the places as under:-

1st applicant	..	Visakhapatnam
2nd applicant	..	Visakhapatnam
3rd applicant	..	Mahaboobnagar
4th applicant	..	Hindupur
5th applicant	..	Kuchipudi
6th applicant	..	Vizianagaram

Thus, excepting the applicants 1 and 2, the other four applicants had undergone the field training in places other than their headquarters. The applicants state that they were not provided with the Boarding and Lodging facilities by the respondents in all those places. The question of provision of such facility for the training at headquarters, however, does not arise. It is the case of the applicants that they have not been granted the daily allowance for the training period. This OA has been filed for a declaration that the applicants are entitled for the grant of daily allowance for the theoretical and practical training as per the ~~xxx~~ details mentioned above.

2. Heard Shri Krishna Devan, learned counsel for the applicants and Shri N.R. Devaraj, learned Senior standing counsel for the respondents. In a similar case filed, in

To

1. The Telecom District Manager, Telecom Dist., Lalithanagar, visakhapatnam-050.
2. The Telecom District Manager, Telecom Dist., Vizianagaram.
3. The Director General, Dept.of Telecom, New Delhi.
4. One copy to Mr Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 6: One copy to Library, CAT.Hyd.

pvm

referred
5/10/43

(19)

.. 3 ..

OA 757/93 dated 9.9.1993 before this Bench, an order had been passed allowing the payment of the daily allowance for training and for a period of about 30 days for the practical training as applicable in that case. For the reasons stated therein, we pass similar orders in this OA as under:-

As regard the theoretical training ~~maxim~~ all the applicants are entitled for the daily allowance for the maximum period of 180 days since this training took place at the location other than their headquarters.

As regard the practical training, the applicants 3 to 6 are entitled for the daily allowance for the field training if they underwent at the place other than their headquarters.

3. The bills have to be passed within six months from the date of receipt of this order, if they have already been submitted by the applicants. If the applicants have so far not submitted the bills, the bills should be passed within six months from the date of receipt of the same from the applicants, provided they submit the bills within two months from today.

4. The OA is ordered accordingly at the admission stage. No costs.

P. T. THIRUVENGADAM
MEMBER (ADMN.)

V. NEELADRI RAO
VICE CHAIRMAN

DATED: 28th September, 1993.

vsn

8/10/93
Deputy Regd. Secy

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 28 - 7 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1057/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

D. Shetty

